

GOVERNMENT OF INDIA
MINISTRY OF MINES
RAJYA SABHA
UNSTARRED QUESTION NO. 1709 #
ANSWERED ON 03.08.2026

MINING REFORM INCENTIVES UNDER SASCI

1709 # SHRI RAJESH PARMANAND SHUKLA:

Will the Minister of MINES be pleased to state:

- (a) the details of the Mining Reforms Incentive component under the Scheme for Special Assistance to States for Capital Investment (SASCI) for the financial year 2026–27 and the reform areas in respect of which States/Union Territories are eligible for incentives;
- (b) the number of States that availed the incentive during the previous financial year and the total amount disbursed;
- (c) whether any State has fulfilled the prescribed reform conditions under the Scheme, if so, the details thereof; and
- (d) the number of major mineral blocks auctioned with pre-embedded clearances?

ANSWER

THE MINISTER OF STATE FOR COAL AND MINES
(SHRI SATISH CHANDRA DUBEY)

(a): In FY 2026–27, under Part-V (Mining Sector Reforms) of the Scheme for Special Assistance to States for Capital Investment (SASCI) mining reforms have been classified in three components viz. Component-I (Implementation of Mining Reforms), Component-II (Mine Operationalization) and Component-III (State Mining Readiness Index-based Reforms). The States/ UTs (with legislature) are eligible to apply for incentives under these components on completion of the prescribed reform actions including, *inter-alia*, State's integration with Unified Mining Portal of Ministry of Mines; constitution of pre-auction committee and State level coordination committee; publication of annual auction calendar for major minerals; successful auctioning of major mineral blocks with pre-embedded clearances; and operationalization of auctioned major mineral blocks as per prescribed target.

(b) to (c): In FY 2025-26, 14 States and 1 UT (with legislature) fulfilled the prescribed reform conditions and availed a total incentive of ₹3,000 crore. The details of these States/ UT along with amount released in FY 2025-26 are given at Annexure.

(d): 9 major mineral blocks were auctioned with pre-embedded clearances in FY 2025-26.

Annexure

Annexure referred to in reply to part (b) to (c) of RS USQ 1709 answered on 03.08.2026 regarding 'Mining Reform Incentives under SASCI'

S. No.	State/ UT	Amount released in FY 2025-26 (₹ crore)
1	Andhra Pradesh	100
2	Assam	500
3	Goa	500
4	Gujarat	500
5	Himachal Pradesh	100
6	Kerala	100
7	Maharashtra	100
8	Mizoram	100
9	Nagaland	100
10	Punjab	200
11	Rajasthan	200
12	Sikkim	100
13	Tripura	100
14	Uttarakhand	200
15	Jammu & Kashmir	100
Total		3000